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BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 136/2025/EZ

RAMIJI KAZI

.....APPLICANT(S)

VERSUS

THE WEST BENGAL POLLUTION CONTROL BOARD &  
ORS.

.....RESPONDENT(S)

REPORT ON AFFIDAVIT FILED BY THE RESPONDENT No. 1,  
WEST BENGAL POLLUTION CONTROL BOARD.

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Filed by

DIPANJAN GHOSH  
ADVOCATE  
HIGH COURT AT CALCUTTA

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REPORT ON AFFIDAVIT FILED BY THE RESPONDENT No. 1,  
WEST BENGAL POLLUTION CONTROL BOARD.

**Most Respectfully Sheweth**

I, Sri Swarup Kumar Mandal, son of Shri Barendra Mandal, aged about 56 years, by Religion - Hindu, by Occupation-Service, working for gain at West Bengal Pollution Control Board, having office at 10A, Block- LA, Sector- III, Bidhannagar, Kolkata - 700 106, do hereby solemnly declare and say as follows:-



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01. That, I am the Chief Engineer, West Bengal Pollution Control Board (hereinafter will be referred to as the 'State Board') and I am well acquainted with the facts and circumstances of the case. I have been duly authorized by the Respondent No. 1 to affirm this Affidavit on its behalf and as such, I am competent to do so.



02. That, this affidavit is being affirmed in pursuant to the orders passed by this Hon'ble Tribunal dated 08.01.2026.

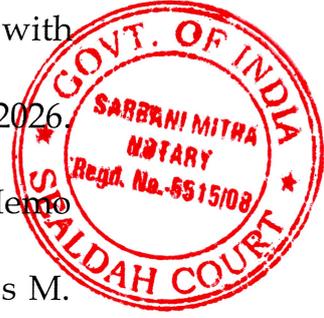
03. That, in compliance to the order of the Hon'ble Tribunal dated 08.01.2026, M/s M. B. Sponge & Power Limited, located at P.O.- Hijalgora, P.S.- Jamuria, District- Paschim Bardhaman, Pin- 713362, was called for a hearing on 10.02.2026 by the State Board.

04. That, the Director of the unit appeared in the hearing and a copy of the inspection report dated 19.01.2026 was handed over to him for taking necessary action. The industry was directed to submit action taken report in regard to the non-compliance of the environmental norms as observed during inspection by the Board official and its CER activity.

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05. That, the unit submitted an Action Taken Report along with relevant documents to the State Board on 16.02.2026. Considering all the documents, the State Board vide Memo dated 05.03.2026, issued the following directions upon M/s M.



B. Sponge & Power Limited:

- (a) The industry shall operate with efficient functioning of pollution control system so as to comply with the environmental norms for both stack emission as well as fugitive emission.
- (b) The industry shall ensure that flue gas from the kilns/furnaces always pass through the dedicated pollution control system. Leakage of inlet seal of 350 TPD kiln should be rectified.
- (c) The industry shall provide proper sampling arrangement for the stack connected to the Cooler Discharge of 1X200 TPD kiln.
- (d) The industry shall always operate the tap hole emission control system installed at the ferro alloy section for mitigating fugitive emission.

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- (e) The industry shall install adequate dust suppression system at the DRI section and ensure proper operation of the same.
- (f) The industry shall take necessary steps for concretization of internal road and improve its housekeeping.
- (g) The industry shall complete the work for setting up of new ash silo near ESP of 350 TPD kiln within 31.03.2026.
- (h) The industry shall take necessary steps for extensive plantation along the periphery of the plant premises at the earliest.
- (i) The industry shall complete the installation of the new CAAQMS at the earliest and ensure proper functioning of the same.
- (j) The industry shall obtain Consent to Establish from the State Board for 2X1010 KVA DG set. Old DG set of capacity 725 KVA & 380 KVA should be dismantled immediately.
- (k) The industry shall submit detailed documents regarding CER activity within 31.03.2026.
- (l) The industry shall submit a compliance report in regard to the above-mentioned directions within 31.03.2026.



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(m) The industry shall submit a penalty amounting to Rs. 10,00,000/- (Rupees Ten Lakhs) only within ten (10) days from the date of issuance of this direction for violation of the environmental norms as observed during inspection by the Board official.



Copy of the Direction of the State Board dated 05.03.2026 is annexed herewith and marked with letter "R".

05. It is therefore respectfully prayed that Hon'ble Tribunal may pass such order/orders as it deems fit and proper in the interest of justice.

*Swarup Kumar Mandal*  
DEPONENT

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## VERIFICATION



I, Sri Swarup Kumar Mandal, son of Shri Barendra Mandal, aged about 56 years, by Religion - Hindu, by Occupation-Service, working for gain at West Bengal Pollution Control Board, having office at 10A, Block- LA, Sector- III, Bidhannagar, Kolkata - 700 106, do hereby solemnly declare and say as follows:-

1. That, I am the Chief Engineer, West Bengal Pollution Control Board and I am well acquainted with the facts and circumstances of the instant Original Application.
2. That, the statements made in paragraph 1 of this affidavit is true to my knowledge and belief.
3. That, the statements made in paragraphs 2 to 4 of this affidavit are my information derived from the records available in the office of the State Board which I verily believe to be true and the rest are my respectful submission before this Hon'ble Tribunal.

*Swarup Kumar Mandal*

DEPONENT

Identified and corrected by me  
Advocate *Dipankar*  
WBPCB

Solemnly Affirmed &  
Declared Before Me  
On Identification By.....

*Sarbani Mitra*  
SARBANI MITRA  
NOTARY  
Regd. No.- 5515/06  
Mob.- 8777303277

09 MAR 2026



**LIFE**  
Lifestyle for  
Environment

**WEST BENGAL POLLUTION CONTROL BOARD**

(Department of Environment, Government of West Bengal)

Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar

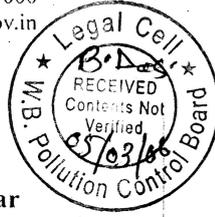
Kolkata - 700 106, Ph. No.: 033-2202-3000

Website: [www.wbpcb.gov.in](http://www.wbpcb.gov.in), Email: [nct.wbpcb-wb@bangla.gov.in](mailto:nct.wbpcb-wb@bangla.gov.in)

Memo No.

-WPBA/Red(BWN)/Cont(517)/06

Date: /03/2026



**DIRECTION**

**WHEREAS, M/s. M.B. Sponge & Power Ltd.** (hereinafter referred to as the industry) located at Near Ikrah Railway Station, P.O.-Hijolgora, P.S.-Jamuria, Dist.-Paschim Bardhaman, Pin-713362 is a sponge iron and ferro alloy manufacturing unit.

**AND WHEREAS,** the industry was inspected by the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) official on 19/01/2026 and the following observations were made by the inspecting official:-

- The industry has 02X100 TPD (old) and 1X350 TPD (new) coal fired DRI Kilns. DRI Kilns 1 & 2 are equipped with individual GCT & individual 3 field ESP as Air Pollution Control Devices (APCD) followed by a common stack of height 38m from G.L. The unit has installed WHRBs (10 TPH) for DRI kilns 1 & 2. No sampling port and platform are provided with the stack connected to the Cooler Discharge of 1X200 TPD kiln.
- DRI Kiln 3 attached with WHRB (40 TPH) is provided with ESP as APCD followed by a stack of height 65m from G.L.
- The industry has also 2X9 MVA SEAF which are provided with Individual heat exchanger and bag filter followed by common stack of height 56m from G.L.
- The industry was in operation during inspection along with respective pollution control systems.
- 01 no. CAAQMS, 02 nos. opacity meter have been installed with the common stack of DRI Kiln 1 & 2 (02X100 TPD) and individual stack of DRI Kiln 3 (350 TPD). The CAAQMS was not in operation during inspection.
- Housekeeping was found poor near new DRI section. High fugitive emission at the new DRI section was observed.
- High visible fugitive emission was also noticed near cooler discharge, intermediate bin area of old DRI kilns 1 & 2. The unit has not undertaken any repairing work of the existing bag filters of the old DRI section. Canopy cover of the conveyers was observed either missing or in broken condition.
- Raw material was found to be stored in the open outside the designated sheds.
- Other than 04 nos. fixed type sprinkler, no dust suppression mechanism was observed during inception.
- Setting up of new Ash silo near ESP of 350 TPD kiln (capacity 400 m<sup>3</sup>) has not yet been completed. During CTO application of newly installed 1X350 TPD kiln, the unit has submitted letter dated 17.11.2025 regarding completion of Ash silo within 7 days. However, necessary ducting was yet to be completed. The unit has made provision of temporary ash pit for dumping of ESP dust. Excessive accumulation of dust at new DRI section was observed.
- Continuous leakage from the inlet seal of 350 TPD DRI Kiln was observed during stack emission sample collection which allows untreated and often fine dust material to bypass emission control systems.
- During inspection stack sampling was conducted for the stacks attached to the newly installed 1X350 TPD kiln, cooler discharge of the said kiln and common stack of SEAFs, results of which show compliance with respect to the prescribed standard of particulate matter.
- The unit has failed to comply with the prescribed norms with respect to fugitive sampling conducted near cooler discharge area of the 1X350 TPD DRI Kiln. Concentration of TSPM was found as 2827 µg/Nm<sup>3</sup> against the permissible limit of 2000 µg/Nm<sup>3</sup>.
- Taphole emission control system at SEAFs was observed not in operation resulting in fugitive emission during tapping of hot metal. Unpaved road at ferro alloy section was observed.

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- Photographic evidence taken during inspection also corroborated the above observations.
- The unit has not obtained NOC from the State Board for its new 2X1010 KVA DG set. The unit also uses old type 725 and 380 KVA DG set at the existing unit without adequate pollution control system.
- Plantation was found inadequate and poorly managed.

**AND WHEREAS**, the Consent to Operate for 2X100 TPD DRI Kiln is valid upto 31.03.2027 and the CTO for 1X350 TPD DRI Kiln, Ferro Alloy Plant and Power Plant is valid upto 31.10.2030.

**AND WHEREAS**, the State Board had earlier issued a Direction to the industry vide Memo No. 11409-3L/WPB-E(IV)2025 dated 29.12.2025.

**AND WHEREAS**, it is to mention that a case is pending before Hon'ble NGT, Eastern Zone Bench, Kolkata in connection with O.A. No. 136/2025/EZ and the matter is listed for next hearing before the Hon'ble NGT on 13.03.2026.

**AND WHEREAS**, the industry was called for a hearing on 10/02/2026 at the Head office of the Board for the violation of environmental norms as recorded above. The Director of the unit appeared in the hearing and a copy of the inspection report dated 19/01/2026 was handed over to him for taking necessary action. The industry was directed to submit action taken report in regard to the non-compliance of the environmental norms as observed during inspection by the Board official and its CER activity.

**AND WHEREAS**, later, the industry has submitted action taken report along with relevant documents on 16.02.2026 stating the following:-

- Fugitive monitoring reports dated 02.02.2026 conducted by the Board's recognized laboratory show compliance.
- Most damaged canopies have been replaced by new one.
- Step has been taken to arrest leakage from inlet seal by proper sealing.
- No on-site dumping of Dolochar is being done by the unit, Dolochar is stored in designated area and given to other units for use as fuel under proper invoices and transport documents.
- Bag filter refuse is mostly sold to brick manufacturers.
- Necessary steps have been taken for road dust suppression and improvement of its housekeeping.
- Additional water sprinklers have been installed and road wetting frequency has been enhanced.
- Step has been taken for installation of new CAAQMS and it is expected to be completed within February, 2026.
- Approx. 5000 saplings would be planted within two months.
- CTE for newly installed 2X1010 KVA DG set would be taken.

**NOW THEREFORE**, considering the above, **M/s. M.B. Sponge & Power Ltd.** located at Near Ikran Railway Station, P.O.-Hijolgora, P.S.-Jamuria, Dist.-Paschim Bardhaman, Pin-713362 is hereby directed as follows:-

1. **That**, the industry shall operate with efficient functioning of pollution control system so as to comply with the environmental norms for both stack emission as well as fugitive emission.
2. **That**, the industry shall ensure that flue gas from the kilns/furnaces always pass through the dedicated pollution control system. Leakage of inlet seal of 350 TPD kiln should be rectified.
3. **That**, the industry shall provide proper sampling arrangement for the stack connected to the Cooler Discharge of 1X200 TPD kiln.
4. **That**, the industry shall always operate the taphole emission control system installed at the ferro alloy section for mitigating fugitive emission.
5. **That**, the industry shall install adequate dust suppression system at the DRI section and ensure proper operation of the same.
6. **That**, the industry shall take necessary steps for concretization of internal roads and improve its housekeeping.



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7. **That**, the industry shall complete the work for setting up of new ash silo near ESP of 350 TPD kiln within 31.03.2026.
8. **That**, the industry shall take necessary steps for extensive plantation along the periphery of the plant premises at the earliest.
9. **That**, the industry shall complete the installation of the new CAAQMS at the earliest and ensure proper functioning of the same.
10. **That**, the industry shall obtain Consent to Establish from the State Board for 2X1010 KVA DG set. Old DG set of capacity 725 KVA & 380 KVA should be dismantled immediately.
11. **That**, the industry shall submit detailed documents regarding CER activity within 31.03.2026.
12. **That**, the industry shall submit a compliance report in regard to the above mentioned directions within 31.03.2026.
13. **That**, the industry shall submit a penalty amounting to **Rs. 10,00,000/-** (Rupees Ten Lakhs) only within ten (10) days from the date of issuance of this direction, by Demand Draft in favour of **WEST BENGAL POLLUTION CONTROL BOARD** payable at Kolkata for violation of the environmental norms as observed during inspection by the Board official.

The Environmental Engineer & In-charge, Asansol Regional Office of the State Board is requested to keep a strict vigil on the industry. If the industry is found to be non-complying with the Board's direction, the Board will take strict regulatory action against the industry.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

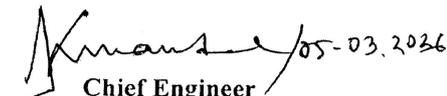
Sd/-  
**Chief Engineer**  
**(Operation & Execution)**  
**West Bengal Pollution Control Board**

Memo No. 188(4) - WPBA/Red(BWN)/Cont(517)/06

Date: 05/03/2026

Copy forwarded for information and necessary action to:-

1. M/s. M.B. Sponge & Power Ltd., Near Ikrah Railway Station, P.O.-Hijolgora, P.S.-Jamuria, Dist.-Paschim Bardhaman, Pin-713362
2. The Chief Engineer, Planning & EIM Cell, WBPCB
3. The Senior Law Officer, WBPCB
4. Smt. Pausali Mukherjee, Special Law Officer (NGT), WBPCB
5. The Environmental Engineer & In-charge, Asansol Regional Office, WBPCB
6. The Finance & Accounts Manager, WBPCB
7. T.A. to the Member Secretary, WBPCB
8. P.A. to the Chairman, WBPCB
9. Technical Cell, WBPCB for updating the website
10. Environment Officer- Communication, WBPCB – for circulation through float file
11. Guard file of O & E Cell

  
**Chief Engineer**  
**(Operation & Execution)**  
**West Bengal Pollution Control Board**

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